

THE CUSTOMS (AMENDMENT) ACT, 1988

No. 27 of 1988

[18th May, 1988.]

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An Act further to amend the Customs Act, 1962. Enacted by Parliament in the Thirty-ninth Year of the Republic of India as follows.

1. (1) This Act may be called the Customs (Amendment) Act, 1988.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

52 of 1962.

2. In section 14 of the Customs Act, 1962 (hereinafter referred to as the principal Act),—

Amendment of section 14

(a) in sub-section (1),— (i) in clause (a), the brackets and letter "(a)" shall be omitted;

(ii) clause (b) shall be omitted;

(b) after sub-section (1), the following sub-section shall be inserted, namely:—

"(1A) Subject to the provisions of sub-section (1), the price referred to in that sub-section in respect of imported goods shall be determined in accordance with the rules made in this behalf.";

(c) in sub-section (2), after the words, brackets and figure "in sub-section (1)", the words, brackets, figure and letter "of sub-section (1A)" shall be inserted.

3. In section 156 of the principal Act, in sub-section (2), for clause (a), the following clause shall be substituted, namely:—

Amendment of section 156.

"(a) the manner of determining the price of imported goods under sub-section (1A) of section 14;"

1. 16-8-1988: Vide Notifications No. G.S.R. 799(E), dated 18-7-1988, Gazette of India, Extraordinary, 1988, Part II, sec. 3(i).